

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BRANCH, NEW DELHI

O.A. NO. 145 OF 2017 (EZ)

IN THE MATTER OF:

CENTER FOR ENVIRONMENT PROTECTION (CEP)

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT

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FILED BY:

Siddhesh Kotwal
Advocate for the Respondent State of Mizoram
J1,FF 'Upasana' Building,
No.1, Hailey Road, New Delhi - 110001
Email: office@swarajandkotwal.com
Ph: 011-41045066, Mob: 9871656128
Enroll: No. Mah/4037/2008.

Date: 04.08.2021

New Delhi

were duly furnished to the Deputy Director General of Forest (Central) North East Region Forest, MoEF&CC, Shillong vide letter dated 25.03.2021. It is pertinent to note, that all officials involved at the time of project implementation have retired. A copy of the Letter No. Memo No. C 18026/1/2020-PWD (E) dated 25.03.2021 addressed to the Deputy Director General of Forest (Central) North East Region Forest, MoEF&CC, Shillong is attached herewith and marked as **Annexure A**.

4. Further as has been acknowledged in the Action Taken Report furnished by the MoEF&CC dated 07.09.2020, the names and particulars of Officials of the Mizoram Tourism Department in charge of the Chafilh Project, Phase I (2006-2007) and Phase II (2013-2014) had been duly furnished to the Deputy Inspector General of Forest (Central) North East Region Forest, MoEF&CC, Shillong vide letter dated 20.03.2020. That all the 6(Six) Officials have retired as of date, except for Mr. Vanlalhuma IFS, who has returned to his parent Department and is now serving in the Ministry of External Affairs, Government of India. **[Kindly see Page Nos.11 and 12 of Annexure R14 annexed with the Action Taken Report dated 07.09.2020]**
5. It is most humbly submitted that the Show Cause Notices dated 09.06.2020, issued by the MoEF&CC, under Rule 9 (1) of Forest (Conservation) Rules, 2003, sent to the Department of Tourism vide Letter dated 09.06.2020, for service upon the 5(Five) retired Mizoram Tourist Officials as stated above, have been delivered to the Officials on 29.06.2020 **[Kindly see Page Nos. 62-73 of Annexure R-19 of the Action Taken Report dated 07.09.2020]**. A Copy of the acknowledgment of the receipt of Notices dated 09.06.2020 showing delivery date as 29.06.2020 is attached herewith and marked as **Annexure B**.
6. It is most respectfully submitted that on 19.04.2021, MoEF&CC issued Notices to the 3 (Three) retired officials of the PWD, Government of Mizoram and 5 (Five) retired officials of the Tourism Department, for their personal appearance at the Chamber of the Deputy Director General of Forest (Central) North East Region Forest MoEF&CC, on 28.04.2021, Shillong. The said Officials were summoned for personal appearance for assessment of the relevant

documents and further inquiry into the matter. That information regarding the issuance of Notices was sent to the Office of the Principal Chief Conservator of Forest, Mizoram vide Letter dated 19.04.2021. A copy of the Letter No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/87-92 from MoEF &CC dated 19.04.2021 is attached herewith and marked as **Annexure C.**

7. That however, the concerned officials expressed their inability to attend the Chamber of the Deputy Director General of Forest (Central) North East Region Forest, MoEF&CC, Shillong by the MoEF&CC on 28.04.2021, vide email dated 27.04.2021 and Letter dated 28.04.2021 due to the late receipt of the Summoning Letter coupled with the Lockdown restrictions imposed by the State Government.
8. In light of the said, considering the prevailing COVID-19 situation in the State and the Country, the personal appearance of the former/retired officials has been postponed until further orders on relaxation of the COVID-19 are issued by the concerned Governments. That the postponement was intimated to the Office of the Principal Chief Conservator of Forest, Mizoram vide Letter dated 04.05.2021. A copy the Letter No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/382-86 from MoEF &CC dated 04.05.2021 is attached herewith and marked as **Annexure D.**
9. It is most respectfully submitted that in view of the outbreak of the second wave of the Pandemic, Lock-down like restrictions were imposed in the State of Mizoram vide Order dated 19.04.2021 by the Mizoram State Disaster Management Authority. That vide Order dated 07.05.2021, total lockdown was imposed from 4:00AM of 10.05.2021 till 4:00 AM of 17.05.2021, that the lockdown was continued till 12.06.2021 and thereafter restrictions were imposed to contain the spread of the Virus within the State vide Orders passed between 13.06.2021 till 15.07.2021. That recently as of 18.07.2021, in view of the rapid increase in cases of infection which reached a total of 381 as the daily average of new cases in the first fortnight of July, a total lockdown had been imposed in Aizawl Municipal Corporation Area with effect from 00:00 hrs of 18.07.2021 till midnight of 24.07.2021. Hence, movement of people during this period, including casual visit of neighbors/families residing in same

building, was strictly prohibited. A copy of Order dated 07.05.2021 bearing No.B.13021/101/2020-DMR/Vol-IV issued by the State Disaster Management & Rehabilitation Department is attached herewith and marked as **Annexure E**. A copy of Order dated 29.06.2021 bearing No.B.13021/101/2021-DMR/Vol-V issued by the State Disaster Management & Rehabilitation Department is attached herewith and marked as **Annexure F**. A copy of Order dated 16.07.2021 bearing No.B.13021/101/2021-DMR/Vol-V issued by the State Disaster Management & Rehabilitation Department is attached herewith and marked as **Annexure G**.

10. In addition, it is most humbly submitted that vide Letter dated 08.05.2020, the MoEF&CC, had requested the Office of the PCCF, Department of Environment, Forest and Climate Change, Mizoram, Aizawl, to expedite the submission of names and designations of the Forest Officers and Staff under whose jurisdiction the violation of Forest (Conservation) Act, 1980 has taken place in respect of the Chalfilh Tourist Destination during Phase I and Phase II. That vide Letter dated 11.05.2020, the Office of the PCCF, Department of Environment, Forest and Climate Change, Mizoram, Aizawl furnished the names along with the designations of the Officers in Charge of the Department while the Tourist Resort Project under the Darlawn Forest Division was implemented by the Tourism Department during Phase I and II (2006-2014). [**Kindly see Page Nos. 251-252 of Annexure R30 Annexed with the Action Taken Report dated 07.09.2020**].
11. That further, as per the Action Taken Report filed by the MoEFCC dated 07.09.2020, it has been stated that the MoEF&CC is awaiting the Compliance Report from the Chief Secretary Government of Mizoram as requested vide Letter dated 12.06.2020, regarding examining the dereliction of duty by the said Forest Officials while the Chalfilh Tourist Project had taken place during 2006-2014 and the institution of proceedings as per law. In regard with the same, it is respectfully submitted that vide Letter dated 16.06.2020, the Office of the PCCF, Department of Environment, Forest and Climate Change, Mizoram, Aizawl had furnished additional certified copies of the documents, mainly correspondences between the office of the Forest Department and the Department of Tourism, Department of Power and Electricity Department and the Public Works Department as

required under Rule 9(2) of the Forest(Conservation) Rules, 2003. That vide Letter dated 16.06.2020, it has been duly clarified that these documents clearly reveal that there has been no dereliction of duty by the Officers of the Forest Department, Mizoram within their limited capacity so as to prevent, the occurrence of the violations of diverting notified Reserved Forest of Chalfilh. [Kindly see Page Nos.253-254 of Annexure 31 and Page Nos. 201- 245 of Annexure- R 25 Colly annexed with the Action Taken Report dated 07.09.2020]

12. The answering Respondent herein further seeks liberty to file additional affidavit in course of litigation as and when directed by this Hon'ble Court or required in the facts and circumstances of the case.



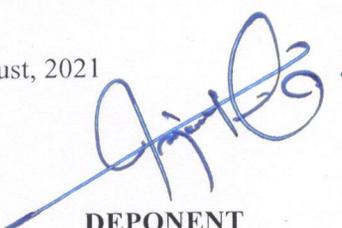
DEPONENT

AMJAD TAK
Resident Commissioner
Govt. of Mizoram
New Delhi

VERIFICATION:-

I, the Deponent named hereinabove, do hereby solemnly affirm and verify that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this 3rd of August, 2021



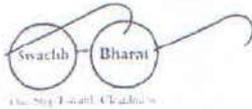
DEPONENT

AMJAD TAK
Resident Commissioner
Govt. of Mizoram
New Delhi

52

No.C.18026/1/2020-PWD(E)
GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT

ANNEXURE/A



Mizoram Secretariat
Mizoram New Capital Complex
New Building, Basement - I,
Room No. A-036
Aizawl, Mizoram - 796001

Aizawl, the 25th March, 2021.

To,

Ms. Imtienla AO, IFS,
Deputy Director General of Forest(Central),
NE Region Office,
Ministry of Environment, Forest & Climate Change, Shillong.

Subject :

Meeting/Hearing with Ms. Imtienla AO, IFS, Deputy Director General of Forest(Central), NE Region Office, Ministry of Environment, Forest & Climate Change regarding Chalfilh Tourist Resort.

Sir,

With reference to the above, I am directed to furnish herewith details of officials under PWD who were involved during execution of approach road Khanpui to Chalfilh Tourist Destinations as follows :-

1. Lianchungnunga, the then EE(Highways)
H/No-Y.B-I, Bethel Colony, Chaltlang, Aizawl.
Mizoram - 796001
Mobile No.9436140776.
2. R. Vanlaltluanga, the then SE, PWD, NH Circle,
Chhinga Veng, Opposite Community Hall,
Aizawl, Mizoram - 796001
Mobile No.9436142851
3. Malsawmdawngliana, the then EE, PWD, NH Division-II,
H/No-Y-136, Luangmual,
Near Aizawl Post Buildings,
Aizawl, Mizoram -796001
Mobile No.9436140814

Yours faithfully,

(H. MALSAWMI)
Under Secy. to the Govt. of Mizoram,
Public Works Department

Aizawl, the 25th March, 2021.

Memo No.C.18026/1/2020-PWD(E)

Copy to :-

1. Engineer-in-Chief, PWD with reference to his letter No.B.17011/156/19/EC (P)-PWD/47 dt. 23.03.2021.
2. Under Secretary, EF & CC Department, Aizawl, Mizoram.

RECEIVED PWD
Receipt No... 10078
Date... 30/3/2021

(H. MALSAWMI)
Under Secy. to the Govt. of Mizoram,
Public Works Department



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lumbatngen
 Near MTC Workshop, Shillong 793 021
 टेली/ Tel: (0364) 252-7609/7310 7395-7278
 ईमेल/ Email: moefshil (0)@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वोत्तर क्षेत्रीय कार्यालय
 लावसीब, लुम्बटगेन
 एम टी सी वर्कशॉप के पास, शिलांग 793021
 फोन/ Fax: (0364) - 2536011

RONE/E/NGT/O.A No. 145/17/EZ/ 444 - 46

EMAIL/SPEED POST

Dated: 09/06/2020

To,

✓ The Principal Secretary,
 Tourism, Government of Mizoram,
 New Capital Complex (MINECO),
 Khatla, Aizawl - 796 001

Sub: Delivery of Show Cause Notice- reg

Sir,

In inviting reference to the subject cited above, I am enclosing herewith Show Cause Notice issued by this office to be served on to following officers:-

1. Pu B. Sanghluna, Director, Tourism, (2006-2007)
2. Pu K. Lalngchinglova, (IAS), Secretary, Tourism, (2013-2014)
3. Pu Vabeiha Hlychho, Director, Tourism, (2013-2014)
4. Pu Biakthanmawia Pautu, Joint Director, Tourism, (2013-2014) and
Deputy Director, Tourism (2013-2014)
5. Pi Noel Pari,

The above officers were in-charge of Chalfilh Tourist Destination, Mizoram during the period 2006-2014 as informed by your office vide letter No. F.14017/18/2016-TOUR, dated 20.03.2020

In this connection, you are requested to deliver the above letters to the official concerned and the acknowledgement receipt thereof of the delivery may kindly be obtained and made available to this office for further necessary action.

Kindly acknowledge the receipt of this letter.

Yours faithfully

Encl: As stated

(W. I. Yafbon)
 Deputy Director General of Forests (C), I/C

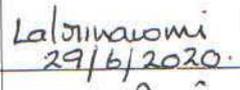
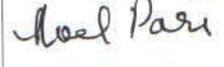
(P.T.O)

Govt. of Mizoram
 Tourism Department
 Receipt No. 202
 Date: 12.6.2020

Smr
 Q
 10/6/20
 D/A
 HAB
 RP

Letter No. RONE/E/NGT/O.A No. 145/17/EZ/444-46 Dt. 09.06.2020

Subj: Delivery of Show Cause Notice - reg

Sl. No.	Name	Designation	Signature	Date of Receipt
1	Pu B.Sanghluna	Director (Rtd) (2006 - 2007)	 LALTHLANCHHUAH	29.6.2020
2	Pu K.Lalnghinglova (IAS)	Secretary (Rtd) (2013 - 2014)		29.6.2020
3	Pu Vabeiha Hlychho	Director (Rtd) (2013 - 2014)		29.6.2020
4	Pu Biakthanmawia Pautu	Joint Director (Rtd) (2013 - 2014)	 Lalomawomi 29/6/2020	29.6.2020
5	Pi Noel Pari	Deputy Director (Rtd) (2013 - 2014)	 Noel Pari	29.6.2020



भारतसरकार/ GOVERNMENT OF INDIA
 एकीकृतक्षेत्रीयकार्यालय/ INTEGRATED REGIONAL OFFICE
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
 लॉउसीबलुम्बतंगेन/ LAW-U-SIB, LUMBATNGEN, शिलॉंग/ SHILLONG- 793021
 E-mail: ro.nez.shil@gmail.com/moefshil_09@rediffmail.com
 Tel: 0364-253-7609/7395/4650

ANNEXURE/C



187
 231
 9

CONFIDENTIAL

EMAIL/SPEED POST

Dated: 19/04/2021

No RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/187-92

To,

The Principal Chief Conservator of Forests,
 FC Act, Environment, Forest & Climate Change Department,
 Government of Mizoram,
 Aizawl- 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection-Versus- U.O.I and Ors - regarding.

Sir,

In inviting reference to the subject cited above, I am directed to enclose herewith copies of notices served upon the former official/officials of the Tourism Deptt. & PWD Deptt., Government of Mizoram, for their personal appearance on 28.04.2021 in the office chamber of the Deputy Director General of Forests (C) at Shillong, for assessment of relevant documents and for further inquiry into the matter. The notices have been sent by speed post.

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl: As stated

(W. I. Yatbon)

Deputy Inspector General of Forests (Central)

Copy for kind information to:-

1. The Principal Secretary, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
2. The Principal Secretary, Tourism Department, Government of Mizoram, New Capital Complex (MINECO), Khatla, Aizawl- 796001.
3. Shri Brijendra Swaroop IFS, Inspector General of Forest (F.C Division), Ministry of Environment, Forest & Climate Change, AGNI WING, 5th Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
4. The Joint Secretary, Public Works Department, Government of Mizoram, Mizoram Secretariat, New Capital Complex, New Building, Basement-I, Room No. A-036, Aizawl, Mizoram - 796001.
5. The Divisional Forest Officer, Darlawn Forest Division, Government of Mizoram, Darlawn.Mizoram - 796111. Email: dfodarlawn@gmail.com

P.B. of Special Secretary
 Tourism Department
 Receipt No. 263
 Date 2.7.2021

Deputy Inspector General of Forests (Central)

(Handwritten signatures and initials)

RECEIVED
 TOURISM DEPARTMENT
 Receipt No. 232
 Date: 5.7.2021



भारतसरकार/ GOVERNMENT OF INDIA
 एकीकृतक्षेत्रीयकार्यालय/ INTEGRATED REGIONAL OFFICE
 पर्यावरण, वनएवंजलवायुपरिवर्तनमंत्रालय
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
 लॉउसीबलुम्बतंगेन/ LAW-U-SIB, LUMBATNGEN, शिलॉंग/ SHILLONG- 793021
 E mail: ro.nez.shil@gmail.com/moetshil_09@rediffmail.com
 Tel: 0364-253-7609/7395/4650



188

338

No RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/ 282-86

EMAIL/SPEED POST

Dated: 04/05/2021

To,

The Principal Chief Conservator of Forests,
 FC Act, Environment, Forest & Climate Change Department,
 Government of Mizoram,
 Aizawl- 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection-Versus- U.O.I
 and Ors – regarding.

Ref: This office letter of even no. dated 19.04.2021

Sir,

In inviting reference to the subject cited above, I am directed to inform that vide this office letter under reference, the State Government was requested to served the notices upon the former official/officials of the Tourism Deptt. & PWD Deptt., Government of Mizoram, for their personal appearance on 28.04.2021 in the office Chamber of the Deputy Director General of Forests (C) at Shillong for assessment of relevant documents and for further enquiry into the matter. However, the former officials informed their inability to attend this office on 28.04.2021 due to late receipt of letter coupled with lockdown restrictions imposed by the State Govt. of Mizoram in view of COVID-19 situations, vide email dated 27.04.2021 and letter dated 28.04.2021 (copies enclosed).

In view of above, and after considering the prevailing COVID-19 situation in the region and the country, the personal appearance of the former official/officials of the Tourism Deptt. and PWD Deptt. Govt. of Mizoram is hereby postponed until further orders on relaxation of Covid restrictions are issued by the concerned Governments.

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl: As stated

[Handwritten signature]
 27/4

(W. I. Yatbon)
 Deputy Inspector General of Forests (Central)

Copy for kind information to:-

1. The Principal Secretary, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
2. The Principal Secretary, Tourism Department, Government of Mizoram, New Capital Complex (MINECO), Khatla, Aizawl- 796001.
3. The Principal Secretary, Public Works Department, Government of Mizoram, Mizoram Secretariat, New Capital Complex, New Building, Basement-I, Room No. A-036, Aizawl, Mizoram – 796001.
4. Shri Brijendra Swaroop IFS, Inspector General of Forest (F.C Division), Ministry of Environment, Forest & Climate Change, AGNI WING, 5th Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.

P.B. of Special Secretary
 Tourism Department
 Receipt No. 264
 Date 2.7.2021

[Handwritten signature]
 Deputy Inspector General of Forests (Central)

[Handwritten signature]
 27/4

[Handwritten signature]
 27/4 A 99

RECEIVED
 R 33
 5/7

No.B.13021/101/2020-DMR/Vol-IV
GOVERNMENT OF MIZORAM
DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Aizawl, the 7th of May, 2021

ORDER

Whereas, the Mizoram State Disaster Management Authority has issued an order for the prevention and containment of further surge of COVID-19 outbreak vide Order of even No. dated 03.05.2021;

And whereas, due to increasing number of COVID-19 cases it is felt necessary to impose more restrictions on movement of people and certain activities to control and prevent further spread of COVID-19, the competent authority has decided to enforce **Total Lockdown** from 4:00 AM of 10.05.2021 to 4:00 AM of 17.05.2021;

Therefore, the undersigned in his capacity as Chairman, State Executive Committee, and in exercise of the powers conferred under Section 22(2)(h) & 24(l) of the Disaster Management Act, 2005 hereby orders that the guidelines appended hereto shall be strictly implemented with effect from 4:00 AM of 10.05.2021 till 4:00 AM of 17.05.2021.

Sd/- LALNUNMAWIA CHUAUNGO

Chief Secretary, Mizoram & Chairman,
State Executive Committee,
State Disaster Management Authority, Mizoram.

*To avoid
COVID-19
infection*

WEAR MASK, MAINTAIN PHYSICAL DISTANCING OF 6 FEET, OBSERVE HAND HYGIENE.

Memo No.B.13021/101/2020-DMR/Vol-IV : Aizawl, the 7th of May, 2021

Copy to:

1. Secretary to the Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram for information.
3. P.S. to Deputy Chief Minister, Mizoram
4. P.S. to Speaker, Mizoram.
5. P.S. to all Ministers/ Ministers of State/ Deputy Speaker/Deputy Govt. Chief Whip, Mizoram.
6. Home Secretary, Government of India, North Block, New Delhi -110001.
7. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
8. P.S. to Addl. Chief Secretary, Govt. of Mizoram.
9. All Principal Secretaries/Commissioner/Secretaries.
10. Director General of Police, Mizoram.
11. Commissioner & Secretary, Mizoram Legislative Assembly.
12. All Administrative Heads of Departments, Government of Mizoram.
13. Secretary of all Constitutional & Statutory Bodies, Mizoram.
14. All Head of Departments, Government of Mizoram.
15. All Deputy Commissioners, Mizoram.
16. All Superintendents of Police, Mizoram.
17. Executive Secretary, LADC/MADC/CADC.
18. Superintendent of Police, Traffic, Aizawl.
19. Director, I&PR for wide publicity.
20. Controller, Printing & Stationery with five (5) spare copies for publication in the Mizoram Gazette.
21. Guard File.


(Dr. MALSAWMTLUANGA FANCHUN)

Under Secretary to the Govt. of Mizoram,

Disaster Management & Rehabilitation Department.

To avoid
COVID-19
infection

WEAR MASK, MAINTAIN PHYSICAL DISTANCING OF 6 FEET, OBSERVE HAND HYGIENE.

LOCKDOWN ORDER FOR THE CONTAINMENT OF COVID-19 TO BE IMPLEMENTED DURING 10.05.2021 - 17.05.2021

*Due to the rapid surge of COVID-19 cases and the significant number of active cases in Mizoram, the Mizoram State Disaster Management Authority has decided to impose **TOTAL LOCKDOWN** in Mizoram for a certain duration. Therefore, measures contained in the LOCKDOWN order issued vide Order No. B. 13021/101/2020-DMR/Vol-IV dated 03.05.2021, with slight modification (**TOTAL LOCKDOWN Guidelines**), shall be implemented from **4:00 AM of 10.05.2021 till 4:00 AM of 17.05.2021**, and this Order shall supersede all previous regulatory orders issued in connection with COVID-19.*

A. REGULATION TO BE IMPOSED ALL OVER MIZORAM**1. Entry to Mizoram**

Persons desirous of entering the State shall enter only via entry points which are currently opened. For all persons entering Mizoram, prior registration on mPASS is mandatory. Police and VLTF shall be on strict duty at the Entry points and other Inter-State and International borders under the guidelines laid down by Deputy Commissioner and Superintendent of Police

1.1. Screening.

Persons entering Mizoram from other parts of the country shall mandatorily undergo Rapid Antigen Test (RAgT) at their point of entry to Mizoram. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State.

1.2. Quarantine.

- 1) RAgT negative persons shall carefully monitor and isolate themselves for 10 days at home (home quarantine). They shall be tested with RT-PCR/ TrueNat after 10 days, and if a negative result is obtained, further quarantining will not be required.
- 2) Persons to undergo self-monitoring/home quarantine should have separate bedroom and toilet facilities. If such facilities are available, his/her family members are not required to be quarantined. However, if person(s) without separate bedroom or toilet facilities are permitted to undergo home quarantine under extenuating circumstances, his/her family members shall not go outside nor shall they have contact with others for 10 days.

- 3) Persons not having proper facilities for home quarantine shall observe self-monitoring at hotel/homestay (paid quarantine) or Community Quarantine Facility (CQF)/ Government Quarantine Facility (GQF) at their own expense.
- 4) Persons undergoing home quarantine shall strictly follow the protocols for home quarantine issued by Health & Family Welfare Department. The compliance of such protocols by the persons under home quarantine shall be monitored and enforced by the concerned LLTFs/VLTFs.
- 5) Persons entering Mizoram for short stay (for a duration of not longer than 96 hours) having negative test results of RT-PCR/TrueNAT/CBNAT with SRF-ID from ICMR-recognized laboratories not older than 96 hours prior to their arrival as well as having tested negative by RAgT at the point of entry will not be required to undergo quarantine. Their sponsors/colleagues/employers/employees shall make proper arrangements so as to maintain minimum contact with other persons during their stay, movement and performance of their duty within the State.
- 6) Persons entering Mizoram by flight shall utilize only vehicles empanelled by Transport Department (vide Order No.G.28016/2/2020-TRP dt.16.04.2021) for the purpose of transporting quarantine bound passengers. Own vehicles may also be used if proper partitioning is made between the driver's and the passenger's seats. They shall proceed directly to their destination without halting anywhere. **Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of quarantine without halting anywhere. However, if under certain circumstances vehicles need to be changed; only private vehicles with proper partitioning or vehicles empanelled by Transport Department shall be used to proceed to their destination.**
- 7) For all persons entering Mizoram, prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application before arrival is necessary to enable proper arrangements for screening and quarantine. Home quarantine and Hotel quarantine can be applied online at <https://mccovid19.mizoram.gov.in>
- 8) The protocols and guidelines issued by Health & Family Welfare Department for quarantining persons entering Mizoram, COVID-19 testing, management of COVID Care Centre/ Dedicated Covid Health Centre/ Dedicated COVID Hospital and care, isolation and treatment of COVID-19 patient (asymptomatic, mild and severe case) shall be scrupulously followed. Cost of accommodation, food and medical test will

be governed by notification No.B13O21/187/2020-DMR/Vol-I dated 26.04.2021 issued by Disaster Management & Rehabilitation Department.

1.3. Testing.

COVID-19 testing fees shall be paid as per the rate prescribed by H&FW Department. The following rates shall be applied for various tests, until further notice.

- a) RT-PCR : Rs. 1,200/-
- b) TrueNat : Rs. 1,000/-
- c) RAgT : Rs. 200/-

1.4. Isolation

- 1) Persons tested positive at entry points by RAgT, and any other persons tested positive for COVID-19 shall be carefully examined to ascertain their health status. Asymptomatic patients without co-morbidities and other complications will be allowed home isolation if proper facilities (separate bedroom and attached toilet) are available.
- 2) Persons undergoing home isolation shall strictly follow the protocols for home isolation issued by Health & Family Welfare Department. The compliance of such protocols by the persons under home quarantine shall be monitored and enforced by the concerned LLTFs/VLTFs.
- 3) Health & Family Welfare Department will closely monitor the home isolated persons.
- 4) In case of medical emergency home isolated COVID-19 patients may contact COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for medical assistance.

2. Containment Zones

- 1) Depending upon the local situation and requirement, Deputy Commissioners may declare Containment Zones within their districts, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.
- 2) LLTFs/VLTFs shall not declare any sort of lockdown within their locality and restrict movement of travellers. If local restriction is necessary, prior permission from the concerned Deputy Commissioner should be obtained.

3. Transportation of goods and commodities

- 1) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID-19 is mandatory.

- 2) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. No passengers except handymen shall be allowed in goods carriers.
- 3) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- 4) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- 5) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 10100, 0389- 2342520, mobile 1062901021085 and WhatsApp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for conveying their problems.

4. Academic Institutions, Religious Institutions and Public Gathering Locations

- 1) Public parks, picnic spots, movie theatres, gyms, football/futsal grounds, community halls, restaurants, shopping complexes, malls, shops & establishments not specifically allowed and recreational venues shall remain closed.
- 2) All academic institutions and religious centres shall also remain closed.
- 3) Board Exams, All India level Exams, ongoing recruitment exams etc. will be allowed with special permission only. The adherence of guidelines (SoPs) laid down by the Govt. shall be the responsibility of the organizers.
- 4) Not more than 30 (thirty) persons shall be allowed to gather at wedding and reception.
- 5) Not more than 30 (thirty) persons shall be allowed to gather at funeral.
- 6) No refreshments/feasts are allowed at wedding/funeral gatherings.
- 7) Public gatherings such as birthday and anniversary celebrations, games and sports, book release function, erection of memorial stone and all recreations, etc. are prohibited during this period.

5. Travelling

Travelling outside one's town of residence is strictly prohibited. However if travelling is necessitated by unavoidable circumstances

To avoid
COVID-19 infection

WEAR MASK, OBSERVE PHYSICAL DISTANCING OF 6 FEET, MAINTAIN HAND HYGIENE.

such as death or medical emergency, an endorsement letter issued by LLTF/VLTF of their place of residence should be obtained. Such letters should clearly state the starting place of the journey, their final destination, date and time of journey, etc.

6. Leisure activities – picnic, hunting, fishing (lui kal), hiking and adventure sports which are not related to livelihood activities are prohibited. Violators of this provision will be penalised as per relevant provisions of *The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020*

B. REGULATIONS TO BE OBSERVED IN AIZAWL MUNICIPAL AREA AND OTHER DISTRICT HEADQUARTERS

1. Restrictions for the General Public

- 1) During this regulatory period, no one shall leave his/ her house/ compound. Households at the same building shall also avoid contact with each other.
- 2) In case of fetching of medicine, essential commodities and for medical checkups, the permission of the VLTFs/LLTFs should be obtained. Those going out for buying daily commodities should strictly follow the local protocols laid down by the concerned VLTF/LLTF.
- 3) During this period, Vehicular movement is prohibited. However, this shall exempt those mentioned at Clause A.5, B.2, B.4 (1, 2, 5,6 & 7) and those who are given permission/ approval by the LLTFs/VLTFs as per Clause B.1(2) and B.3.
- 4) Persons going outside shall mandatorily cover their faces (with face mask or other materials).
- 5) At least 6 (six) feet distance shall be maintained in public places.
- 6) All LLTF/VLTF are expected and requested to resume their initiatives in connection with the implementation of this regulatory order within their respective areas.

NOTE: Night Curfew (7:00 PM to 4:00 AM) shall be imposed by the District Magistrate under Section 144 of the CrPC.

2. This restriction shall exempt the following places/services as well as persons working in such places or giving such services.

2.1. Places/Vehicles

- 1) Hospital, nursing home, clinic, laboratory, OST centre, ART centre, blood bank and pharmacies.
- 2) Veterinary hospital, dispensary, clinic, zoo and hatchery.

- 3) Bank, non-banking financial institutions, insurance, ATM and post office. **These establishments shall prepare their own SoPs/Guidelines so that only the minimal staff is deployed to provide essential services and ensure that public interactions are minimized.**
- 4) Petrol/Diesel filling station, LPG.
- 5) Fair Price Shop/ration retailer.
- 6) Taxis and rental vehicles used by COVID-19 duty personnel.

Note: Persons going to establishments mentioned in B 2.1 must obtain movement permits from LLTF/VLTF of their respective areas.

2.2. Services:

- 1) COVID-19 vaccination & other immunization programme and ambulance service.
- 2) Animal disease control programme.
- 3) Postal service and blood donation camp/service.
- 4) Church office workers and church leaders on essential errands.
- 5) Providing nutrition to pregnant women, lactating mothers and children.
- 6) Milk distribution and collection.
- 7) Power & electricity, water supply (including private water supplier), sanitation & solid waste management (including sweepers and garbage dumpers), telecommunication, internet service, broadcasting and cable service.
- 8) Print and electronic media and newspaper distributors.
- 9) Loading and unloading of goods **(between 8:00 PM and 4:00 AM)**
- 10) Private security service.
- 11) Medical emergency and persons having endorsement letters from LLTF/ VLTF due to death and related issues.

3. Shops Selling Essential Commodities and Vegetables

The following shall be permitted as per the arrangements made by LLTF/VLTF on Thursdays subject to strict compliance of SoPs. All shops having permission to open shall mandatorily close by 5:00 PM.

- 1) **Essential commodities (groceries and food stuff only).**

- 2) **Vegetable and meat vendors/shops. However, in order to maintain social distancing between buyers and sellers, arrangements shall be made to ensure that vendors along with their stalls/mats are positioned at a distance of not less than six feet apart from each other.**

4. Government Office

- 1) **All offices under the Government of Mizoram shall be closed. However, DM&R, H&FW, Home (Police, Fire & Emergency Services, Home Guard & Civil Defense), Finance & Treasury, District Administration, Civil Aviation and I&PR Department are permitted to attend offices in order to perform work related to Covid-19 and other crucial activities. Secretary, Head of Department and Head of Office of such departments shall detail a minimum number of Officers and Staff to attend the Office and appropriate issue detailment orders. The detailment order should be available with the officers/staff for production before the police/ COVID-19 Executive duty/VLTF/LLTF.**
- 2) **Secretary, Head of Department and Head of office of other Government offices may appoint by name the least numbers of persons possible to attend Office only in circumstances where time bound/emergency matters arise. Persons so appointed shall carry with them their detailment orders for scrutiny of the police/ COVID-19 Executive duty/VLTF/LLTF.**
- 3) **Government employees who are not requisitioned for office and COVID-19 duty should work from home and shall assist the LLTF/VLTF wherever possible.**
- 4) **Government employees and those drawing salary from Government's financial resources shall be deployed for COVID-19 duty as necessary. Those deployed for COVID-19 duty should reach their duty post before 9:30 am.**
- 5) **Mizoram Legislative Assembly shall make their own arrangements.**
- 6) **Employees of Judiciary/Court shall function as per the instructions given by High Court**
- 7) **Central Government offices and organizations shall strictly adhere to "COVID-19 Appropriate Behaviour". Minimum number of employees should be detailed to attend to only important office works. Such employees shall carry Identity Card and detailment orders for production before the police/ COVID-19 Executive duty/VLTF/LLTF.**

- 8) All Heads of Offices shall enforce strict adherence to “COVID-19 Appropriate Behaviour”.
- 9) No visitors shall be allowed in any offices without obtaining prior permission. Prior permission/appointment, through phone, shall be obtained from the persons they want to meet.
- 10) Heads of Department and Heads of Office shall put in place hand washing facility or hand sanitizers at the entry of office building.
- 11) Heads of Offices shall be responsible for proper sanitization and cleanliness, and they shall mandatorily put in place hand washing facility (water, soap/handwash) in the office.
- 12) Convening of meetings should be avoided unless it is extremely required. In case there is a need for consultation and discussion, telephonic consultation or other IT application (WhatsApp, E-mail, etc.) should be propagated.
- 13) All departments shall endeavour to make use of email and other electronic media for communicating with other departments.
- 14) All departments shall endeavour to create IT/web-based platform to enable citizens to have distance business with the department for service delivery.

5. Works related to Development Infrastructure

Developmental works, farming, quarrying, etc are permitted without restrictions outside AMC area and District Headquarters. However, movement of these workers within the city/town is strictly prohibited.

C. Penal Provision

Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the *Disaster Management Act, 2005*, Section 5 of *The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020* besides legal action under Section 188 of the IPC and other legal provisions as applicable.

The Government may revise and modify these provisions, if necessary.


(LALNUNMAWIA CHUAUNGO)
Chief Secretary & Chairman,
State Executive Committee.

No.B.13021/101/2021-DMR/Vol-V
GOVERNMENT OF MIZORAM
DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Aizawl, the 29th of June, 2021.

ORDER

Whereas, an order for the re-opening of certain essential services had been issued by the Mizoram State Disaster Management Authority, vide order of even No. dated 18.06.2021;

And whereas, the Prolonged Lockdown severely affected the livelihood activities, the competent authority has decided to re-open more activities in a graded manner with a view to facilitate gradual normalization.

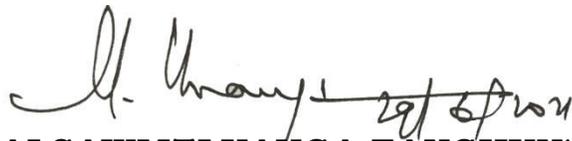
Therefore, the undersigned in his capacity as Chairman, State Executive Committee, and in exercise of the powers conferred under Section 22(2)(h) & 24 (l) of the Disaster Management Act, 2005 hereby orders that guidelines appended hereto shall be scrupulously implemented with effect from **4:00 AM of 30.06.2021 till midnight of 15.07.2021.**

Sd/- LALNUNMAWIA CHUAUNGO
Chief Secretary, Mizoram & Chairman,
State Executive Committee,
State Disaster Management Authority, Mizoram.

Memo No.B.13021/101/2020-DMR/Vol-V:Aizawl, the 29th of June, 2021

Copy to:

1. Secretary to the Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram for information.
3. P.S. to Deputy Chief Minister, Mizoram
4. P.S. to Speaker, Mizoram
5. P.S. to all Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman/Deputy Govt. Chief Whip, Mizoram.
6. Home Secretary, Government of India, North Block, New Delhi-110001.
7. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
8. P.S. to Addl. Chief Secretary to Chief Minister, Govt. of Mizoram.
9. All Principal Secretaries/Commissioner/Secretaries/Special Secretaries, Govt. of Mizoram.
10. Director General of Police, Mizoram.
11. Commissioner & Secretary, Mizoram Legislative Assembly.
12. All Administrative Heads of Departments, Government of Mizoram.
13. Secretary of all Constitutional & Statutory Bodies, Mizoram.
14. All Deputy Commissioners, Mizoram.
15. All Superintendent of Police, Mizoram.
16. All Head of Departments, Government of Mizoram.
17. Director, I&PR for wide publicity.
18. Controller, Printing & Stationery with 5 (five) spare copies for publication in the Mizoram Gazette.
19. Guard File.


(Dr. MALSAWMTLUANGA FANCHUN)

Under Secretary to the Govt. of Mizoram,


 Disaster Management & Rehabilitation Department.

LOCKDOWN ORDER FOR THE CONTAINMENT OF COVID-19 TO BE IMPLEMENTED UPTO 15.07.2021

Lockdown measures have been extended in the State for a considerable period of time. Yet the number of new cases of COVID-19 is still very high. However, from the positivity rate, it is evident that the current restriction is instrumental in the containment of the pandemic to a great extent. On the other hand, as the prolonged lockdown has severely affected livelihood activities it is felt necessary to strike a balance between containment measures and the opening of critical activities with a view to ensure sustainability. Therefore, the measures contained in the order issued by the Mizoram State Disaster Management Authority vide Order No. B. 13021/101/2020-DMR/Vol-IV dated 18.06.2021, with slight modification, shall be implemented from 4:00 AM of 30.06.2021 till midnight of 15.07.2021, and this Order shall supersede all previous regulatory orders issued in connection with COVID-19.

1. Entry to Mizoram

Persons desirous of entering the State shall enter only via entry points which are currently opened. For all persons entering Mizoram, prior registration on mPASS is mandatory. Police and VLTF shall be on strict duty at the Entry points and other Inter-State and International borders under the guidelines laid down by Deputy Commissioner and Superintendent of Police

1.1. Screening.

Persons entering Mizoram from other parts of the country shall mandatorily undergo Rapid Antigen Test (RAgT) at their point of entry to Mizoram. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State.

1.2. Quarantine.

- 1) RAgT negative persons shall carefully monitor and isolate themselves for 10 days at home (home quarantine). They shall be tested with RT-PCR/ TrueNat after 10 days, and if a negative result is obtained, further quarantining will not be required.
- 2) Persons to undergo self-monitoring/home quarantine should have separate bedroom and toilet facilities. If such facilities are available, his/her family members are not required to be quarantined. However, if person(s) without separate bedroom or toilet facilities are permitted to undergo home quarantine under extenuating circumstances, his/her family members shall not go outside nor shall they have contact with others for 10 days.

- 3) Persons not having proper facilities for home quarantine shall observe self-monitoring at hotel/homestay (paid quarantine) or Community/ Government Quarantine Facility (CQF/GQF) at their own expense. Quarantined persons shall be tested using RT-PCR/TrueNat before they leave the quarantine facilities.
- 4) Persons undergoing home quarantine shall strictly follow the protocols for home quarantine issued by Health & Family Welfare Department. The compliance of such protocols by the persons under home quarantine shall be monitored and enforced by the concerned LLTFs/VLTFs.
- 5) Persons entering Mizoram for short stay (for a duration of not longer than 96 hours) having negative test results of RT-PCR/TrueNAT/CBNAT with SRF-ID from ICMR-recognized laboratories not older than 72 hours prior to their arrival as well as having tested negative by RAgT at the point of entry will not be required to undergo quarantine. Their sponsors/colleagues/ employers/ employees shall make proper arrangements so as to maintain minimum contact with other persons during their stay, movement and performance of their duty within the State.
- 6) Persons entering Mizoram by flight shall utilize only vehicles empanelled by Transport Department (vide Order No.G.28016/2/2020-TRP dt.16.04.2021) for the purpose of transporting quarantine bound passengers. Own vehicles may also be used if proper partitioning is made between the driver's and the passenger's seats. They shall proceed directly to their destination without halting anywhere. Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of quarantine without halting anywhere. However, if under certain circumstances vehicles need to be changed; only private vehicles with proper partitioning or vehicles empanelled by Transport Department shall be used to proceed to their destination.
- 7) Persons entering Mizoram irrespective of flights or by road will not be exempted from the requirement as per provision of Clause A.5. *mPass* registration shall be treated as a valid pass to travel upto their destination and not for any detour. However, prior intimation regarding their arrival should be given by the person(s) to their destination VLTF/LLTF.
- 8) For all persons entering Mizoram, prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application before arrival is necessary to enable proper arrangements for screening and quarantine. Home quarantine and Hotel quarantine can be applied online at <https://mcovid19.mizoram.gov.in>

- 9) The protocols and guidelines issued by H&FW Department for quarantining persons entering Mizoram, COVID-19 testing, management of COVID Care Centre/ Dedicated Covid Health Centre/ Dedicated COVID Hospital and care, isolation and treatment of COVID-19 patient (asymptomatic, mild and severe case) shall be scrupulously followed. Cost of accommodation, food and medical test will be governed by notification No.B13021/187/2020-DMR/Vol-I dated 26.04.2021 issued by Disaster Management & Rehabilitation Department.

1.3. Testing.

COVID-19 testing shall be done and fees shall be paid as per the order issued by H&FW Department from time to time.

1.4. Isolation

- 1) Persons tested positive at entry points by RAgt, and any other persons tested positive for COVID-19 shall be carefully examined to ascertain their health status. Asymptomatic patients without co-morbidities and other complications will be allowed home isolation if proper facilities (separate bedroom and attached toilet) are available.
- 2) Persons undergoing home isolation shall strictly follow the protocols for home isolation issued by Health & Family Welfare Department. The compliance of such protocols by the persons under home quarantine shall be monitored and enforced by the concerned LLTFs/VLTFs.
- 3) Health & Family Welfare Department will closely monitor the home isolated persons.
- 4) In case of medical emergency home isolated COVID-19 patients may contact COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for medical assistance.

2. Containment Zones

Depending upon the local situation and requirement, Deputy Commissioners may declare Containment Zones within their districts, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with. Deputy Commissioners may also declare Micro Containment Zones only for a particular colony/ building/ apartment depending on the circumstance.

3. Transportation of goods and commodities

- 1) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID-19 is mandatory.

- 2) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
- 3) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- 4) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- 5) There shall be no restriction for transportation of goods outside AMC Area
- 6) Transportation of Goods and materials requisite for the purpose of preventing disasters and those having work permit within AMC Area are permitted with prior permission of Deputy Commissioner or Incident Commander. However, Drivers and handymen of goods carriers are not permitted to roam around and shall proceed directly to their destination without halting anywhere.
- 7) Public carriers engaged by FCS& CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably possess delivery order/dispatch challan issued by the department authorities.
- 8) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 10100, 0389- 2342520, mobile 1062901021085 and WhatsApp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for conveying their problems. **These numbers shall be conspicuously displayed at screening points.**

4. Travelling

- 1) If travelling to and from AMC area is necessary due to unavoidable circumstances such as death of relatives or medical emergency, an endorsement letter issued by LLTF/VLTF of their place of residence should be obtained. Private and commercial passenger vehicles can be utilized for such journey. There will be no restriction for traveling outside AMC area.
- 2) Endorsement letter issued by LLTF/VLTF is not required for Government officials travelling to and from AMC area on official duty. However these officers/staff shall carry an Identity Card and transfer order/ detailment order for production before the police/ Executive duty/VLTF/LLTF.

- 3) Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers. Deputy Commissioners may prepare specific instructions to be imposed within their respective Districts depending on the circumstances.

5. Other restrictions

- 1) During this period, non-essential errands including casual visit and loitering which are not related to livelihood activities and emergency matters are strictly prohibited. All persons, except Government servants detailed to attend office and others having specific permission, are prohibited to move outside.
- 2) Persons going outside shall mandatorily cover their faces (with face mask or other materials). **In case of compelling circumstances, only vaccinated individuals of the family members may be detailed for errands within and around localities having significant COVID-19 active cases.**
- 3) At least 6 (six) feet distance shall be maintained in public places.
- 4) Concerned VLTFs/LLTFs shall make proper arrangements with regard to opening of shops and markets so as to prevent overcrowding and congestion at one place and in one occasion.
- 5) Livelihood and trade which are being permitted shall be carried out with strict adherence to CAB at such site and location where the activities are being carried out.
- 6) All LLTF/VLTF should resume their initiatives in connection with the implementation of this regulatory order within their respective areas.
- 7) Works under MGNREGA, MPLADS, MLALADS are permitted. Workers shall maintain physical distancing with strict adherence to CAB.
- 8) Works under SIPMIU are permitted. With the knowledge of the Deputy Commissioner, workers shall continue their work with strictly maintaining physical distancing and adherence to CAB, and LLTFs/VLTFs shall keep a vigil.

6. Permitted And Regulated Activities

During this period, for the sake of uniform implementation of regulations, the whole Mizoram will be categorized as 1) AMC area 2) District headquarters and 3) other areas. And activities will be permitted or regulated category wise as per Annexure-III. The permitted activities are however subject to strict observance of the following additional regulations.

- 1) **Only vaccinated individuals should be engaged for manning shops and stores or undertaking any works. Shop/stores attendants and other employees should be able to produce proof of vaccination, which will be regularly checked by the police/LLTF/VLTF/COVID-19 executive duty.**
- 2) Proper arrangement for seating of vegetables/fruit vendors etc. should be made so as to maintain social distancing and each vendors are seated at an optimum distance at least 6 feet apart.
- 3) Persons to visit other localities for shopping and other essential errands shall mandatorily carry permission letter from their local authority where they reside.
- 4) Shops and private establishment allowed to resume business shall scrupulously follow the timing allowed for business as per Annexure-III.
- 5) **Commercial passenger vehicles (city bus, taxi and two wheeler taxi) allowed to resume operation shall mandatorily provide hand-sanitizer for their passenger and they shall not exceed their seating capacity. Only Drivers and conductors who had been vaccinated should be allowed to operate public transports.**

7. Government Office

- 1) **All employees of the State Government shall attend office as per Annexure-III.**
- 2) Government employees who are not requisitioned for office and COVID-19 duty should work from home and shall assist the LLTF/VLTF wherever possible.
- 3) Mizoram Legislative Assembly shall make their own arrangements.
- 4) Employees of Judiciary/Court shall function as per the instructions given by High Court
- 5) Central Government offices and organizations shall strictly adhere to "COVID-19 Appropriate Behaviour".
- 6) All employees of the Government who are required to attend the office shall invariably carry their ID card or detailment order.
- 7) Heads of Offices shall be responsible for proper sanitization and cleanliness, and they shall mandatorily put in place hand washing facility (water, soap/handwash) in the office.
- 8) Convening of meetings should be avoided unless it is extremely required. In case there is a need for consultation and discussion, telephonic consultation or other IT application (WhatsApp, E-mail, etc.) should be propagated.

- 9) All departments shall endeavour to make use of email and other electronic media for communicating with other departments.
- 10) All departments shall endeavour to create IT/web-based platform to enable citizens to have distance business with the department for service delivery.

8. COVID Appropriate Behaviour (CAB):

High standard of precautionary and safety measures should be adopted by each and every individual. Responsibilities and duties referred to as CAB are enclosed in Annexure-I & II, and all are expected to strictly adhere to it.

9. Restrictions outside AMC Area

In areas outside Aizawl Municipal Corporation, the Deputy Commissioner/DDMA after thorough study of the situation of their District, shall issue restrictions in line with the provisions in Clause B. The Deputy Commissioner shall monitor the village/area within the District and shall make necessary arrangements and restrictions for containment of COVID-19.

10. Local Restrictions

- 1) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- 2) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/ lockdown/ Containment Area/ Restricted Area within their locality and restrict movement of travellers.

11. Penal Provision

Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the *Disaster Management Act, 2005*, Section 5 of *The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020* besides legal action under Section 188 of the IPC and other legal provisions as applicable.

The Government may revise and modify these provisions, if necessary.


(LALNUNMAWIA CHUAUNGO)
Chief Secretary & Chairman,
State Executive Committee.

Appendix - I

COVID APPROPRIATE BEHAVIOUR (CAB)

COVID-19 laka him tlanna tura kan zawm tur nunphung tha te:

1. *Intaw kher lovin in chibai thin tawh ila.*
2. *Khawiah pawh inhnaihchilh lova feet 6 tal inkarhlat a awm zel nise.*
3. *Hmaituamna hmanga hmui-hmai tuam reng nise.*
4. *Mit, Hnar leh Ka te khawih loh tur a ni.*
5. *Respiratory Hygiene vawng la - Khuh leh hahchhiau in hmai hup/tuam rawh.*
6. *A khat tawkin sahbawn nen fai taka kut sil fo tur a ni.*
7. *Khawih fo thin hmunhmate tih thianghlim fo thin tur a ni.*
8. *Chil chhak/pik mai mai loh tur a ni.*
9. *Tul tak lovah zin/veivah pumpelh rawh.*
10. *Mi tute mah thlei hrang lo la, Covid-19 vei te thihrik suh.*
11. *Mipui punkhawmna pumpelh la, hri lakah him rawh.*
12. *Social media-a thu veivak nazawng, a dik tih fiah lovin thehdarh ve ngawt suh.*
13. *Covid-19 lam hawi thu Sawrkara mawhphurtute hnen atanga chhuak ani em tih ngaichang hmasa thin rawh.*
14. *Hriat duh leh mamawh reng reng chu National Help Line 1075-ah emaw State Helpline 1070-ah emaw Health Department Helpline 102-ah zawtfiah thin ang che.*
15. *Hripui leng vanga rilru thlabar/phili/chiai te tan rilru lama mithiam rawn ang che.*

Annexure - II

A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours

<p>1.  Greet without physical contact</p>	<p>2.  Maintain physical distance 2 Gaj ki Doori (6 feet)</p>	<p>3.  Wear reusable face cover or mask</p>
<p>4.  Avoid touching eyes, nose and mouth</p>	<p>5.  Maintain respiratory hygiene</p>	<p>6.  Wash hands frequently and thoroughly</p>
<p>7.  Do not chew tobacco, khaini etc. or spit in the public places</p>	<p>8.  Regularly clean and disinfect frequently touched surfaces</p>	<p>9.  Avoid unnecessary travel</p>
<p>10.  Do not discriminate against anyone</p>	<p>11.  Discourage crowd - Encourage Safety</p>	<p>12.  Do not circulate social media posts which carry unverified or negative information</p>
<p>13.  Seek information on COVID-19 from credible sources</p>	<p>14.  Call National Toll-free helpline 1075 or State helpline numbers for any queries</p>	<p>15.  Seek psychosocial support for any stress or anxiety</p>

Annexure-III

SHOPKEEPERS AND EMPLOYEES OF STORES AND OTHER WORKERS SHOULD BE ABLE TO PRODUCE DOCUMENT PROOF OF COVID-19 VACCINATION, WHICH WILL BE REGULARLY CHECKED BY POLICE/LLTF/VLTF/COVID-19 EXECUTIVE DUTY.

Regulations to be enforced during 30.06.21 to 15.07.21				
Sl No.	Activities	AMC Area	District Hqtrs.	Other Areas
1	Educational institutes	Shall remain closed	Shall remain closed	Shall remain closed
2	Board Exam, recruitment exam, etc	Only specific permission granted by the Mizoram State Disaster Management Authority (SDMA) shall be allowed.	Only specific permission granted by the SDMA shall be allowed.	Only specific permission granted by the SDMA shall be allowed.
3	Religious places and religious gathering.	Shall remain closed. Morning and evening prayers services are however permitted.	Shall remain closed. Morning and evening prayers services are however permitted.	Shall remain closed. Morning and evening prayers services are however permitted.
4	Wedding and funeral services	Upto 30 persons allowed with the condition that no eatables are prepared and served.	Upto 30 persons allowed with the condition that no eatables are prepared and served.	Upto 30 persons allowed with the condition that no eatables are prepared and served.
5	Public park, Picnic spot, etc.	Shall remain closed	Shall remain closed	Shall remain closed
6	Sports practice (indoor & outdoor)	Permitted Indoor- upto 10 persons Outdoor- upto 25 persons	Permitted Indoor- upto 10 persons Outdoor- upto 25 persons	Permitted Indoor- upto 10 persons Outdoor- upto 25 persons
7	Morning/ evening walk and cycling exercise	4:00 AM- 7:00 AM and 5:00 PM - 6:30 PM.	As arranged by the concerned DC	As arranged by the concerned DC

Sl. No.	Activities	AMC Area	District Hqtrs.	Other Areas
8	Sports tournament (indoor & outdoor)	Prohibited	Prohibited	Prohibited
9	Public gatherings- birthday celebration, anniversary, etc	Prohibited	Prohibited	Prohibited
10	Outdoor/leisure activities- picnic, outings, trekking, hiking, adventure sports etc.	Prohibited	Prohibited	Prohibited
11	Construction works (Private building construction and other developmental works)	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces
12	MGNREGA, MPLAD, MLALAD, SIPMIU related works, etc.	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces
13	Quarrying, construction of irrigation channels, etc.	Permitted However, movement within the city area during 9:00 AM- 5: 00 AM is prohibited.	Permitted	Permitted
14	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted. However, movement within the city area during 9:00 AM- 5: 00 AM is prohibited.	Permitted	Permitted

Sl. No.	Activities	AMC Area	District Hqtrs.	Other Areas
15	Hospital, nursing home, clinic, laboratory, blood donation and blood bank services	Permitted	Permitted	Permitted
16	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted	Permitted	Permitted
17	Animal disease control programme, Veterinary hospital, dispensary, clinic, zoo, hatchery, Feed mill and Slaughter House	Permitted	Permitted	Permitted
18	Bank, Non-banking financial institutions, insurance, ATM, post office and postal services	Permitted	Permitted	Permitted
19	Petrol/Diesel filling station and LPG distribution/ storehouse	Permitted	Permitted	Permitted
20	Fair Price Shop and FCS&CA Department/FCI godowns	Permitted Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF	Permitted	Permitted
21	Child and women helpline service, OST center, OSC, ART centre	Permitted	Permitted	Permitted

Sl. No.	Activities	AMC Area	District Hqtrs.	Other Areas
22	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted	Permitted	Permitted
23	Dairy collection and distribution	Permitted	Permitted	Permitted
24	Private owned company/office - consultancy services, etc.	Twice a week as assigned by concerned DC and LLTF	As arranged by the concerned DC	As arranged by the concerned DC
25	Private security service, septic tank services	Permitted	Permitted	Permitted
26	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted	Permitted	Permitted
27	Sanitation & solid waste management services	Permitted	Permitted	Permitted
28	Power & electricity, water supply including private contractors	Permitted	Permitted	Permitted
29	Loading and unloading of goods and cargo	Between 7:30 PM to 4:00 AM. Workers are to be provided with I.D by the employers.	As arranged by the concerned DC.	As arranged by the concerned DC.

Sl. No.	Activities	AMC Area	District Hqtrs.	Other Areas
30	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Permitted. However, workers should carry with them proof of identity and profession	Permitted. However, workers should carry with them proof of identity and profession	Permitted. However, workers should carry with them proof of identity and profession
31	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Permitted.	Permitted	Permitted
INSTRUCTION: Delivery agents/boys shall invariably be vaccinated with the first dose of COVID-19 vaccine and should be able to produce proof of their vaccination.				
32	Home based industries - bakery, steel fabrications, carpentry, etc	Permitted	Permitted	Permitted
33	Vehicle workshops and tyre works	Permitted	Permitted	Permitted
34	Pharmacy/ drug stores	Daily	Daily	Daily
35	Groceries	Daily till 9:00 AM in the morning	As arranged by the DC	As arranged by the DC
36	Agriculture/Horticulture seeds/seedling/saplings	Daily	Daily	Daily

Sl. No.	Activities	AMC Area	District Hqtrs.	Other Areas
37	Gym/Spa	Shall remain closed	Shall remain closed	Shall remain closed
38	Hardware stores-cement, bricks, sands, etc.	Mondays, Wednesdays, Thursdays and Saturdays from 5:00 AM to 9:00 AM	As arranged by the concerned DC	As arranged by the concerned DC
39	Restaurants	Home Delivery only	Home delivery only	Permitted
40	Markets and other business establishments not specifically mentioned earlier	<p>Markets and other business establishments not specifically mentioned earlier will be categorized as Group A, B & C by the concerned DC and LLTF for staggered and alternate opening of these establishments between 5AM to 5PM.</p> <p>1) Group-A <i>Mondays and Thursdays</i></p> <p>2) Group-B <i>Wednesdays and Saturdays</i></p> <p>3) Group-C (meat, vegetables, fruits and fresh flowers) <i>Tuesdays and Fridays.</i></p>	As arranged by the concerned DC	As arranged by the concerned DC

Sl. No.	Activities	AMC Area	District Hqtrs.	Other Areas
41	State Government Offices	<p>1) Group A officers - 100%.</p> <p>2) Group B and other employees below Group B- 50% or more depending upon the need.</p> <p>3) All other employees not specifically detailed to attend office shall Work from Home</p>	As arranged by the concerned DC	As arranged by the concerned DC
42	Commercial Vehicles	<p>1/3rd of commercial passenger vehicles shall be allowed to ply daily as per the arrangement made by the SP (Traffic)</p> <p>INSTRUCTION: Drivers and conductors engaged in public transport should invariably be vaccinated with the first dose of COVID-19 vaccine and they should be able to produce proof of their vaccination.</p>	As arranged by the concerned DC	As arranged by the concerned DC

No. B. 13021/101/2020-DMR/Vol-V ANNEXURE/G
GOVERNMENT OF MIZORAM
DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Aizawl, the 16th July, 2021

ORDER

Whereas, the Mizoram State Disaster Management Authority has extended the partial lockdown imposed vide order of even No. dated 29.06.2021 for further prevention of the spread of COVID-19 in Mizoram, till midnight of 17.07.2021;

And **whereas**, inspite of the prolonged lockdown which had severely affected economic activities and daily life, the trajectory of COVID-19 positive cases continue to rise with the daily average of new cases increasing steadily from 55 in April to 202 in May to 270 in June, and finally to 381 in the first fortnight of July, resulting in a total of 5,435 active cases;

And **whereas**, majority of new cases have been detected in Aizawl Municipal Corporation area (AMC) with an average of 211 cases daily in the first fortnight of July, the current trend of the disease transmission is likely to overburden the healthcare infrastructure of the State at any point of time. Hence, the competent authority is of the view that imposition of total lockdown is necessary in AMC area, in order to curtail further surge of the disease;

Now therefore, the undersigned in his capacity as Chairman, State Executive Committee of Mizoram State Disaster Management Authority in exercise of the powers conferred under Section 22(h) and 24(l) of the Disaster Management Act, 2005 hereby orders that the following measures shall be strictly implemented in AMC area and other areas of Mizoram:

A. MEASURES TO BE IMPLEMENTED IN AMC AREA

- 1) **Total lockdown shall be imposed in AMC area** with effect from 00:00 hrs of **18.07.2021 till midnight of 24.07.2021**. Hence, movement of people during this period, including casual visit of neighbours/families residing in same building, is strictly prohibited.
- 2) The following guidelines shall be followed during total lockdown period.

Sl No.	Activities	Condition
1	Government Offices	1) All State Government Offices shall remain closed except DM&R, H&FW, Home (Police, Fire & Emergency Services, Home Guard, Prisons, FSL), Excise forces, Finance, Treasury, District Administration, Civil Aviation, I&PR, FCS&CA, Forest, P&PI and NIC/ICT. Non exempted Departments shall obtain the permission of the Secretary, SEC (SDMA) for performing urgent business. 2) Mizoram Legislative Assembly shall function as per their own arrangements.
Sl	Activities	Condition

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No.		
1	Government Offices	3) Central Govt. offices shall make their own arrangements with minimum attendance for performing urgent business. 4) Employees detailed to attend offices shall carry with them their detailment orders for the scrutiny of police/ COVID-19 Executive duty/ VLTF/LLTF. 5) All other State Govt. employees not specifically detailed to attend office shall work from home.
2	Court and Judiciary	Gauhati High Court (Mizoram Bench) and other courts under its jurisdiction shall function as per the arrangements made by the Court.
3	Bank, ATM, post office and postal services	1) Permitted with minimum attendance for performing urgent business. 2) Employees detailed to attend office shall carry with them their detailment orders for scrutiny of the police/ COVID-19 Executive duty/VLTF/LLTF.
4	Offices of religious denominations	1) Permitted with minimum attendance for performing urgent business. 2) Employees detailed to attend offices shall carry with them their detailment orders for scrutiny of the police/ COVID-19 Executive duty/VLTF/ LLTF.
5	Offices of NGOs	1) NGO offices may attend office with Minimum attendance for performing urgent business relating to COVID-19 containment. 2) Employees detailed to attend office shall carry with them their detailment orders for scrutiny of the police/ COVID-19 Executive duty/VLTF/ LLTF.
6	Private owned company/office - consultancy services, etc.	Shall remain closed
7	Educational institutes	Shall remain closed
8	Board Exam, recruitment exam, etc	Permitted only for exams which cannot be deferred and specifically permitted by the Mizoram State Disaster Management Authority (SDMA). Admit cards/ID cards may be utilized as movement pass

Sl No.	Activities	Condition
9	Religious places and religious gathering.	Shall remain closed, including morning and evening prayer services. Important programmes specifically permitted by the MzSDMA shall be excluded from the prohibition.
10	Funeral services	Upto 30 persons with the condition that no refreshments are prepared and served.
11	Wedding	Permission of the DC shall be obtained. Upto 30 persons with the condition that no refreshments are prepared and served.
12	Public park, Picnic spot, etc.	Shall remain closed
13	Sports tournament, Sports practice, Morning/ evening walk and cycling exercise	Prohibited
14	Gym/ Spa	Shall remain closed
15	Public gatherings- birthday celebration, anniversary, etc.	Prohibited
16	Outdoor/leisure activities- picnic, outings, trekking, hiking, adventure sports etc.	Prohibited
17	Construction works (Private building construction and other Government initiated developmental works)	1) Permitted for emergency works for averting and prevention of any threatening disasters with the prior permission of the Deputy Commissioner. 2) Private and other construction works are allowed with workers / labourers already present at the site. Engagement of workers/ labourers from outside is prohibited.
18	Home based industries - bakery, steel fabrications, carpentry, etc	Resumption of works within one's own compound without the engagement of workers/ labourers from outside is permitted.
19	Any other works	All other works than those mentioned at serial 17 and 18 are prohibited.
20	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted for performing urgent business. Farmers/ workers shall carry with them LSC/ Land Pass or permission from LLTF. Movement within the city area during 9:00 AM- 5: 00 AM is prohibited.

Sl No.	Activities	Condition
21	Hospital, nursing home, clinic, optical shops, laboratory, blood donation and blood bank	Permitted
22	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted Persons to be vaccinated shall have recommendation from their respective LLTF.
23	Animal disease control programme, Veterinary hospital, dispensary, clinic, zoo, hatchery, Feed mill and Slaughter House	Permitted
24	Petrol/Diesel filling station	Permitted. Persons going out to purchase Petrol/Diesel shall obtain permission from their respective LLTF.
25	LPG distribution/ storehouse	Permitted
26	Fair Price Shop and FCS&CA Department/FCI godowns	Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF
27	Child and women helpline service, OST center, OSC, ART centre	Permitted for performing urgent business with minimum attendance with the prior permission of the DC
28	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted with the prior acknowledgement of the DC
29	Dairy collection and distribution, Newspaper distribution	Permitted
30	Private security service	Permitted
31	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted
32	Sanitation & solid waste management services,	Permitted
33	Septic tank services	Permitted only in emergency services with prior approval of the concerned LLTF.
34	Power & electricity, water supply including private contractors	Permitted for operation and maintenance work only.

Sl No.	Activities	Condition
35	Loading and unloading of goods and cargo	Between 7:30 PM to 4:00 AM. Workers are to be provided with I.D by the employers.
36	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Workers are to be provided with I.D by the employers.
37	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Shall remain closed.
38	Pharmacy/ drug stores	Daily
39	Groceries	As arranged by the concerned LLTF
40	Meat, vegetables and fruits shops	As arranged by the Government Vegetable Supply Chain in consultation with the concerned LLTF.
41	All other shops	Shall remain closed
42	Commercial vehicles	Prohibited

3. Movement of vehicles

Movement of vehicles for conveyance of exempted categories is permitted.

B. RESTRICTIONS TO BE ENFORCED OUTSIDE AMC AREA

In other areas of Mizoram, the Deputy Commissioners shall make restrictions/ regulations depending upon the local COVID-19 outbreak situation and assessment made by them.

C. RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

3) Vaccination.

For the safety of the general public, it is advisable to take COVID-19 vaccination at the earliest by all individuals free of cost from any of the Government's vaccination centres.

2) Travelling

- a) If travelling to and from AMC area is necessary due to unavoidable circumstances such as death of relatives or medical emergency, an endorsement letter issued by LLTF/VLTF of their place of residence should be obtained. Private and commercial passenger vehicles can be utilized for such journey. There will be no restriction for traveling

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outside AMC area.

- b) Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers. Deputy Commissioners may prepare specific instructions to be imposed within their respective Districts depending on the circumstances.

3) Local Restrictions

- a) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- b) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/ lockdown/ Containment Area/ Restricted Area within their locality.
- c) LLTFs/VLTFs of villages/ towns traversed by highways/ roads shall not restrict movement of travelers within their locality.

4) Transportation of goods and commodities

- a) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID-19 is mandatory.
- b) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAqT. No passengers except handymen shall be allowed in goods carriers.
- c) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- d) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- e) There shall be no restriction for transportation of goods outside AMC Area
- f) Public carriers engaged by FCS& CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably possess delivery order/dispatch challan issued by the department authorities.
- g) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 10100, 0389- 2342520, mobile 1062901021085 and WhatsApp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for conveying their problems. These numbers shall be conspicuously displayed at screening points.

- 5) High standard of precautionary and safety measures should be adopted by

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each and every individual. Responsibilities and duties referred to as COVID Appropriate Behaviour (CAB) are enclosed in **Annexure-I**, and all are expected to strictly adhere to it.

- 6) District Magistrates shall impose Night Curfew (7:00 PM t 4:00 AM) as empowered by CrPC Section 144.
- 7) Protocols for entry to Mizoram, quarantine, etc. shall be as per **Annexure-II**.
- 8) Depending upon the local situation and requirement, Deputy Commissioners shall declare Containment Zones within their districts, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.
- 9) Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the *Disaster Management Act, 2005*, Section 5 of *The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020* besides legal action under Section 188 of the IPC and other legal provisions as applicable.

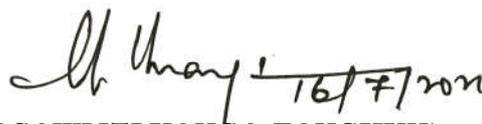
Sd/- LALNUNMAWIA CHUAUNGO

Chief Secretary, Mizoram & Chairman,
State Executive Committee,
State Disaster Management Authority, Mizoram.

Memo No.B.13021/101/2020-DMR/Vol-V : Aizawl, the 16th July, 2021

Copy to:

1. Secretary to the Governor, Mizoram.
2. Secretary to the Chief Minister, Mizoram for information.
3. P.S. to Deputy Chief Minister, Mizoram
4. P.S. to Speaker/ Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman/Deputy Govt. Chief Whip, Mizoram.
5. Home Secretary, Government of India, North Block, New Delhi-110001.
6. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
7. All Administrative Heads of Departments, Government of Mizoram.
8. Director General of Police, Mizoram.
9. Commissioner & Secretary, Mizoram Legislative Assembly.
10. Secretary of all Constitutional & Statutory Bodies, Mizoram.
11. All Deputy Commissioners, Mizoram.
12. All Superintendents of Police, Mizoram.
13. Director, I&PR for wide publicity.
14. Chairperson, all LLTFs/ VLTFs.
15. Controller, Printing & Stationery with 5 (five) spare copies for publication in the Mizoram Gazette.
16. Guard File.



(Dr. MALSAWMTLUANGA FANCHUN)

Under Secretary to the Govt. of Mizoram,

Disaster Management & Rehabilitation Department.

A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours

<p>1.  Greet without physical contact</p>	<p>2.  Maintain physical distance 2 Gaj ki Doori (6 feet)</p>	<p>3.  Wear reusable face cover or mask</p>
<p>4.  Avoid touching eyes, nose and mouth</p>	<p>5.  Maintain respiratory hygiene</p>	<p>6.  Wash hands frequently and thoroughly</p>
<p>7.  Do not chew tobacco, khaini etc. or spit in the public places</p>	<p>8.  Regularly clean and disinfect frequently touched surfaces</p>	<p>9.  Avoid unnecessary travel</p>
<p>10.  Do not discriminate against anyone</p>	<p>11.  Discourage crowd - Encourage Safety</p>	<p>12.  Do not circulate social media posts which carry unverified or negative information</p>
<p>13.  Seek information on COVID-19 from credible sources</p>	<p>14.  Call National Toll-free helpline 1075 or State helpline numbers for any queries</p>	<p>15.  Seek psychosocial support for any stress or anxiety</p>

To avoid
COVID-19 infection

WEAR MASK, OBSERVE PHYSICAL DISTANCING OF 6 FEET, MAINTAIN HAND HYGIENE.

RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

1. Entry to Mizoram

- 1) All persons entering Mizoram from other parts of the country shall mandatorily undergo screening at their point of entry to Mizoram, and Rapid Antigen Test (RAgT) will be used depending upon the need. Prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application must be done before arrival to enable proper arrangements for screening, testing and quarantine. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State. Home quarantine and Hotel quarantine can be applied online at <https://mccovid19.mizoram.gov.in>
- 2) Endorsement letter of LLTF/VLTF for movement is not required for persons entering Mizoram by flights or by road. *mPass* registration shall be treated as a valid pass to travel upto their destination and not for any detour. However, prior intimation regarding their arrival should be given by the person(s) to their destination VLTF/LLTF.

1.1. Quarantine

The protocol issued by H&FW Department will be strictly followed for quarantine.

1.2. Conveyance of person entering into Mizoram

Persons entering Mizoram by flight shall utilize only vehicles empanelled by Transport Department (vide Order No.G.28016/2/2020-TRP dt.16.04.2021) for the purpose of transporting quarantine bound passengers. Own vehicles may also be used if proper partitioning is made between the driver's and the passenger's seats. They shall proceed directly to their destination without halting anywhere. Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of quarantine without halting anywhere. However, if under certain circumstances vehicles need to be changed; only private vehicles with proper partitioning or vehicles empanelled by Transport Department shall be used to proceed to their destination.
